

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 817 of 2020**

Parwati Purti & Anr. ....  
..... **Petitioners**  
**Versus**  
The State of Jharkhand and Ors. .... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Mr. Subhashish Rasik Soren, Advocate  
For the Respondent-State : Mr. Mihir Kunal Ekka, AC to SC-V

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**2/ Dated: 24/07/2020:**

Heard Mr. Subhashish Rasik Soren learned counsel for the petitioner and Mr. Mihir Kumar Ekka, the learned State counsel.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner submits that he has already removed the defects.

Office to check and proceed accordingly.

**(Sanjay Kumar Dwivedi, J.)**